

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2975

ANSWERED ON:05.09.2007

DEPUTATION TO PRIVATE SECTORS/NGOs

Prasad Shri Hari Kewal;Reddy Shri Mekapati Rajamohan;Renge Patil Shri Tukaram Ganpatrao;Scindia Smt. Yashodhara Raje

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details of IAS/IRS Officers resigned from their service during the last three years and current year, till date, year-wise ;
- (b) the steps taken by the Union Government to curb this trend ;
- (c) the number of IAS/Government officers who have taken up foreign assignments or joined Non-Governmental Organisations (NGOs)/Private Sector, during the last three years and the current year, till date, year-wise;
- (d) the guidelines laid down by the Government to allow Government officers to resign and join NGOs/ Private Sectors;
- (e) whether IAS Officers are allowed to join NGOs/Private Sectors by granting relaxation in this regard;
- (f) whether such relaxation is also being granted to Government employees of other cadres;
- (g) if not, the reasons therefore;
- (h) whether the Government has received any complaint regarding such officers on deputation providing benefits to the concerned Private Sector Companies by using their influence resulting in losses to the Government ; and
- (i) if so, the reaction of the Government thereto ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS(SHRI SURESH PACHOURI)

(a): As per available record, the requisite information is given below:

YEAR	IAS	IRS
2004	02	04
2005	03	07
2006	02	12
2007	01	07

(till date)

Details as per Annexure-I.

(b) : 6th Central Pay Commission has been constituted by the Government of India to work out a comprehensive pay package for the categories of Central Government employees etc. and also to harmonize the functioning of the Central Government Organisations with the demands of the emerging global economic scenario. This will also take into account, among other relevant factors, the totality of benefits available to the employees, need of rationalization/simplification thereof, the prevailing pay structure and retirement benefits available under the Central Public Sector Undertakings.

(c) : During the last three years and the current year, till date-

(Information, in respect of Non-IAS officers on foreign assignment, is not centrally maintained).

Under Rule 6(2)

(ii) of the IAS (Cadre) Rules, 1954 which includes NGOs/Private Sector.

(d) to (g): the government has laid down no guidelines to allow government officers including IAS Officers to resign from government service and join NGOs/Private Sectors. However, there are rules and guidelines regarding securing commercial employment after government officers retire from government service.

(h) and (i) : No such reports have been received.